

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 515 of 2020
Company Appeal (AT) (Insolvency) No. 516 of 2020

IN THE MATTER OF:

**Panna Pragati Infrastructure
Pvt. Ltd. & Anr.**

...Appellants

Versus

Amit Pareek & Ors.

...Respondents

Present:

For Appellants : **Mr. Abhijit Sinha and Mr. Soumya Dutta,
Advocates**

For Respondents: **Mr. Rajesh Gautam, Advocate for R-1 and R-2
Mr. Sushil Mehtani, Advocate for R-3
Mr. Yash Anand, Advocate for R-4**

O R D E R
(Through Virtual Mode)

18.06.2020 Heard Mr. Rajesh Gautam, Advocate representing Respondent
Nos. 1 and 2. Hearing stands concluded.

Mr. Yash Anand, Advocate representing Respondent No. 4 (Successful
Resolution Applicant) adopted the arguments advanced by Mr. Rajesh Gautam,
Advocate representing Respondent Nos. 1 and 2.

Hearing of the Respondents stands concluded.

Heard Mr. Abhijit Sinha, learned counsel appearing on behalf of the
Appellant in rejoinder in part. Since he requests for ten minutes more which it

is not possible right now to allot, let both the appeals be listed on **23rd June, 2020 at 12.30 P.M.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/

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